

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No. 8**  
**TA (Co. Act.)- 40(PB)/2023**

**IN THE MATTER OF:**

M/s. Ishwar Industries Ltd.  
Vs.  
Madhu Bhaskar

.... Petitioner/Applicant

.... Respondent

**Order under Rule 16(d) of NCLT, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Shreya Kumar  
For the Respondent : None

**ORDER**

1. On the last date i.e. 05.04.2024, at request of both sides, it was recorded as follows:

*“Ld. Counsel Ms. Shreya Kumar appeared through VC on behalf of the Applicant.*

*Ld. Counsel Jaivardhan Jeph also appeared through VC on behalf of the Respondent.*

*Counsels on both sides stated that the settlement talks between the parties are going on and they requested some time to report the settlement.*

*At request and with consent of the parties, list the matter for a physical hearing on 03.05.2024.”*

2. Today, Ms. Shreya Kumar, Ld. Counsel for the Applicant appeared through VC.
3. None appeared on behalf of the Respondents.
4. In the interest of justice and in order to enable the parties to appear, list the matter **on 17.05.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**